

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, NEW DELHI.

30.06.1992

~~REAGYAWALIKAHANAY~~

OA. 365/26

Shri Jagdish Lal

Applicant

Versus

Union of India through  
General Manager, Northern Railway

Respondents.

This case has appeared in the list of cases peremptorily fixed for final hearing today. But neither the applicant nor the respondents was present. The application is, therefore, dismissed for default and non prosecution.

*B.N. Dhondiyal*

(B.N. DHONDIYAL)  
MEMBER(A)

*PKK*

(P.K. KARTHA)  
VICE CHAIRMAN(J)